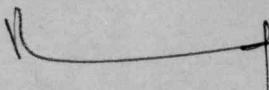


19-1-2001

Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

List has been revised. Sri Anand Kumar, counsel for the applicant has sent 3rd consecutive illness slip. The case is pending since 1994. In the circumstances, I am not inclined to adjourn the case on the basis of illness slip.

2. Sri Prashant Mathur, counsel for the respondents has submitted that the dispute in this OA is with regard to the unauthorised occupation of accommodation during the period from 05-12-1986 to 1-3-1993 and ^{demanded} ~~penal rent was sent~~ for the same. It is submitted that on the application of the applicant, the matter has been settled and the order has been passed dated 21-11-1994 (Annexure-1 to the CA). In the circumstances, as there is nobody present to presse this petition and the matter has already been decide, the application is dismissed as infructuous. No order as to costs.


Vice Chairman

Dube/